SCHEDULE II FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process)Regulations, 2016)

To

Date : 06th September, 2022

The Liquidator
Shri Jatin Mehra
E – 455, Ranjit Avenue, Amritsar – 143001
Email: jatinmehraassociates@gmail.com

From

Punjab National Bank, 1st Floor,
Circle Sastra Centre, Civil Lines,
Jalandhar, (Punjab) - 144001

Subject: Submission of proof of claim in respect of the liquidation of M/S Hike Leather Private Limited under the Insolvency and Bankruptcy Code, 2016.

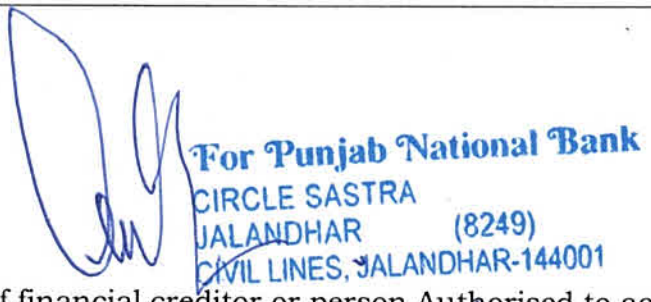
Sir,

Punjab National Bank, B/o Circle Sastra Centre, Civil Lines, Jalandhar, (Punjab) - 144001 hereby submits this proof of claim in respect of the liquidation of **M/S Hike Leather Private Limited**. The details for the same are set out below:

1.	NAME OF FINANCIAL CREDITOR	**PUNJAB NATIONAL BANK**, a body corporate constituted under the Banking Companies (Acquisition and Transfer of Undertaking) Act, 1970 having its Head Office at Plot No. 4, Sector 10, Dwarka, New Delhi 110075 PAN - AAACP0165G
2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	PUNJAB NATIONAL BANK, CIRCLE SASTRA CENTRE, 1ST FLOOR, CIVIL LINES, JALANDHAR – PUNJAB – 144001 CS8249@pnb.co.in
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)	**Rs. 26,40,25,542.91 (Twenty Six Crore Fourty Lakh Twenty Five Thousand Five Hundred Fourty Two and paisa ninety one only** **(Detail as per Ann-A)**
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE	AS PER ANNEXURE - A

	DEBT CAN BE SUBSTANTIATED	
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	1. Liquidation Order Dated 18/08/2022 by Ld. NCLT, Chandigarh 2. Application Admitted by Adjudicating Authority NCLT, Chandigarh vide order dated 20.02.2020
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	As Per Annexure – B – List of Loan Documents
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	N/A
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	**1.** All plant & machinery and stock of the corporate debtor. **2.** Equitable mortgage of industrial property situated at 14, Leather Complex, Jalandhar measuring 5000 sq. yards in the name of Daman Pal Singh S/o Sh. Manjit Singh vide deed of conveyance no. 1293 dated 13.05.2016 registered with Sub Registrar, Jalandhar-2 which is bounded as East: 150' Factor Polbro West: 150' Road North : 300' Plot No. 13 South: 300' Plot No. 1 5/Gee Kay International Mortgaged with Bank on 16.06.2016 having Market Value 520.00 Lakh valuation dated 17.03.2022 of Er.D.K. Wig. **3.** Registered mortgage of the factor, land and building measuring 00-24-17 hectare comprised of khewat no. 472 mm, khatauni no. 557 mm, khasra no. 1785/ 154. 1770/156, 157, 158, 159, 160, 161, kitta 7 situated at Mohal Nangal Kalan, Tehsil Haroli, District Una (HP) in the name of M/s Hike Leather Pvt. Ltd., which is bounded as: East: 322.25' side plot of open hand West: 322.25' side property of I-like Shoe Pvt. Ltd. North : 94.33' side plot of open hand South: 90.33' side road Mortgaged with Bank on 03.04.2008 having Market Value 193.85 Lakh as per Valuation Report dated 29.09.2019 of Er. Rajiv Aggarwal.
8A.	WHETHER SECURITY INTEREST RELINQUISHED	---

9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NOT YET
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	A/C NO. 0886103171160 A/C NAME: SUNDRY DEPOSIT ACCOUNT PNB, GARHA ROAD, OVERSEAS BRANCH
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	As Per Annexure – B – List of Loan Documents



Signature of financial creditor or person Authorised to act on his behalf

Name in BLOCK LETTERS	:	**SURENDER KUMAR**
Position with or in relation to creditor	:	**CIRCLE SASTRA HEAD/ CHIEF MANAGER**
Address of person signing	:	1ST FLOOR, CIRCLE SASTRA CENTRE, CIVIL LINES, JALANDHAR – PUNJAB – 144001

Encl: 1. General Power of Attorney
2. Adhaar Card

सत्यमेव जयते

INDIA NON JUDICIAL

Government of Punjab

₹50

e-Stamp

Certificate No.	:	IN-PB22312827765607U
Certificate Issued Date	:	06-Sep-2022 12:28 PM
Certificate Issued By	:	pbinesins
Account Reference	:	NONACC (BK)/ pbpnbbk02/ JALANDHAR2/ PB-JL
Unique Doc. Reference	:	SUBIN-PBPBPNBBK0245309675630180U
Purchased by	:	SURENDER KUMAR ARORA
Description of Document	:	Article 4 Affidavit
Property Description	:	AFFIDAVIT
Area of Property	:	Not Applicable
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	SURENDER KUMAR ARORA
Second Party	:	NA
Stamp Duty Paid By	:	SURENDER KUMAR ARORA
Stamp Duty Amount(Rs.)	:	50 (Fifty only)

NOTARY SURINDER PAL ADVOCATE Jalandhar (Pb) India REGD No 8858 GOVT. OF INDIA

06 SEP 2022

Please write or type below this line

IN-PB22312827765607U

Punjab National Bank Ladowali Road 092910 Jalandhar

This Affidavit is a part of enclosed stamp paper

JD 0015961346

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

AFFIDAVIT

I, Surender Kumar Arora, Chief Manager, posted at Punjab National Bank, Circle SASTRA Centre, Civil Lines Jalandhar, do solemnly affirm and state as follows:

1. The above named corporate debtor was, at the liquidation commencement date, that is 18.08.2022 and still is, justly and truly indebted to me in the sum of Rs. 26,40,25,542.91 (Twenty Six Crore Fourty Lakh Twenty Five Thousand Five Hundred Fourty Two and paisa ninety one only).
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified in Annexure – B – List of Loan Documents.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL

Solemnly, affirmed at Jalandhar on 6th day of September of 2022.

Deponent's signature

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para to of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Jalandhar on 6th day of September of 2022.

NOTARY
SURINDER PAL
ADVOCATE
Jalandhar (Pb.) India
AEGD No 8958
GOVT. OF INDIA

Deponent's signature

ATTESTED
Notary Jalandhar (Pb.) India
06 SEP 2022

ANNEXURE-A

CALCULATION SHEET

M/S Hike Leather Private Limited (In Liquidation)

Sr. No.	Particular	Amount
1	Balance Outstanding as on 14.08.2019 in PB A/c No. 0886109011000056	17,91,62,491.80
2	Unapplied Interest amount charged from 15.08.2019 to 05.09.2022 in NPA accounts	6,65,26,418.90
3	Penal Unapplied Interest amount charged from 15.08.2019 to 05.09.2022 in NPA accounts	1,09,65,726.21
4	Legal & Other Charges	4,10,000.00
5	CIRP Cost including Fee of RP	69,60,906.00
	Total	**26,40,25,542.91**

भारत सरकार

Government of India

Surender Kumar Arora

Year of Birth : 1967

Male

2747 6410 4537

आधार - आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण

Unique Identification Authority of Indi

Address: S/O: Dina Nath Arora, House no. 63, priti nagar, Hisar, Hisar, Haryana, 125001

PUNJAB NATIONAL BANK
मंडल शास्त्र
Circle Sastra
D. No. 8249
Civil Lines, Jalandhar
सिविल लाईन्ज, जालन्धर

2747 6410 4537

1947

help@uidai.gov.in

www.ui

पंजाब नैशनल बैंक
Punjab National Bank
नई दिल्ली
New Delhi

सामान्य मुख्तारनामा

GENERAL POWER OF ATTORNEY

पंजाब नैशनल बैंक, जो बैंकिंग कम्पनी (उपक्रमों का अर्जन तथा अन्तरण) अधिनियम 1970 की संख्या 5 के अन्तर्गत एक निगमित निकाय है तथा जिसका प्रधान कार्यालय : 7 भीखाएजी कामा प्लेस, नई दिल्ली में स्थित है (जिसे आगे उक्त बैंक कहा गया है), इस मुख्तारनामें के द्वारा इस समय बैंक में सेवारत श्री---------- सुपुत्र श्री---------- निवासी ---------- को भारत में किसी भी स्थान अथवा स्थानों में तथा भारत से बाहर किसी भी देश में जहां कि उक्त बैंक अपनी शाखाये, कार्यालय या एजेन्सियां स्थापित करें तथा उन स्थानों में भी जहां बैंक को अपनी सम्पति अथवा हित का संरक्षण करना हो या कारोबार करना हो, उक्त बैंक के लिए और उसके नाम में तथा उसकी ओर से निम्नलिखित कार्यों, मामलों तथा बातों के बारे में अकेले अथवा संयुक्त रूप से, जैसा भी इस मुख्तारनामे में उल्लिखित हो,कार्रवाई करने के लिए बैंक के वास्तविक और वैध अटर्नी के रूप में नामित, नियत तथा नियुक्त करता है ।

By this power of attorney Punjab National Bank, a body corporate constituted under the Banking Companies (Acquisition and Transfer of undertakings) Act No.5 of 1970 and having its Head Office at 7, Bhikaji Cama Place, New Delhi (hereinafter referred to as the said Bank) does hereby nominate, constitute and appoint **Sh. Surender Kumar** S/o **Shri D. N. Arora** R/o **63, Prem Nagar Hisar Haryana** at present in the service of the Bank to be true and lawful attorney of the said Bank to do and transact the following acts, matters and things singly or jointly as mentioned herein for and in the name and on behalf of the said Bank at any place or places in India and in any foreign country where the said Bank may establish its branches, offices or agencies and also at other places where the said Bank has property or other interest to protect or business to do.

उक्त अटर्नी को अकेले निम्नलिखित कार्यों, मामलों और बातों के बारे में कार्रवाई करने की शक्तियां होंगी :

The said attorney shall have the power to do and transact SINGLY the following acts, matters and things:-

(क) उक्त बैंक द्वारा समय-समय पर निश्चित् की जाने वाली शर्तों तथा निबन्धनों के अनुसार जमाराशियां प्राप्त तथा अदा करना और ऐसी जमाराशियों से संबंधित रसीदों / पास बुकों पर हस्ताक्षर करना तथा उन्हें जारी करना और उक्त बैंक द्वारा समय-समय पर निर्धारित व निश्चित् दरों तथा किसी मामले में विशेष रूप से निर्धारित दरों के अनुसार उन जमाराशियों पर ब्याज का भुगतान करना तथा उक्त बैंक द्वारा प्राप्त अथवा उसे अदा की गयी रकमों / ऋणों / दावों के लिए प्रामाणिक दायित्व मुक्ति देना ।

(a) To receive and pay deposits on terms and conditions to be determined from time to time by the said Banks, and to sign and issue receipts/pass books for such deposits and also to pay interest on the same in accordance with this, rates fixed and determined from time to time or which may specially be fixed by the said Bank in any case and to give effectual bonafide discharge for moneys/debts claims received by or paid to the said Bank.

(ख) उक्त बैंक की हिदायतों और आदेशों का अनुपालन करते हुए उक्त बैंक द्वारा मंजूर ब्याज - दरों तथा भुगतान की शर्तों पर पर्याप्त तथा विश्वसनीय प्रतिभूति पर अथवा अन्यथा अग्रिम देना ।

(b) To advance money of the said Bank on sufficient and reliable security or otherwise in compliance with the instructions and orders of the said Bank on such rates of interest and terms of payment as the said Bank may sanction.

(ग) उक्त बैंक को देय सभी ऋणों, अग्रिमों तथा दावों की उगाही एवं वसूली के लिए सभी विधिसम्मत कानूनी कार्यवाहियां, कार्य तथा उपाय करना तथा उक्त बैंक की सम्पत्ति, परिसम्पत्तियों तथा मामलों से सम्बद्ध कार्यवाहियां प्रारम्भ करना, चलाना तथा उनका प्रतिवाद करना और दावों, मांगों अथवा डिक्रियों की वसूली करना । उन्हें बैंक की अथवा बैंक द्वारा पट्टे पर ली गयी सम्पत्ति से सम्बद्ध किराये की वसूली तथा सम्पत्ति के कब्जे, किरायेदारों या दखलदारों को वहां से बेदखल करने के लिए भी सभी आवश्यक कानूनी कार्यवाहियां करने का अधिकार होगा । उन्हें उक्त बैंक से समय - समय पर प्राप्त हिदायतों के अनुसार, किसी भी मुकदमें या कार्रवाई या कार्यवाहियों के बारे में व्यवस्था करने, समझौता करने, उन्हें मध्यस्थों को सौंपने, समाप्त

Scanned with CamScanner

करने, वापस होने या उनका परित्याग करने तथा उपर्युक्त सभी अथवा किसी भी प्रयोजन के लिए ऐसी लिखतों का निष्पादन करने तथा ऐसे उपाय अथवा कार्य करने की भी शक्तियां होंगी जो आवश्यक तथा उचित हो ।

(c) To take and use all lawful legal proceedings, actions and means for realising, recovering of debts, advances and claims due to the said Bank and also to institute and conduct, defent proceedings relating to the property, assets and affairs of the said Bank and realisation of its claims, demands or decrees. He shall have the power to take and use all legal proceedings necessary for the purpose of realisation of rents of property belonging to or taken on lease by the said Bank and also for the possession, ejectment of the tenants or the occupants thereof. He shall also have the power, in compliance with instructions received from the said Bank from time to time, to settle, compromise, compound, refer to arbitration, terminate, withdraw or abandon any suits, action or any proceedings and for all or any of the purposes aforesaid to execute such instruments and take such steps or do such things as may be necessary and expedient.

(घ) पिछले उप खंण्ड (ग) के द्वारा उक्त अटर्नी को उक्त बैंक को देय ऋणों और अग्रिमों तथा दावों की वसूली, उक्त बैंक की सम्पत्ति के किराये की वसूली तथा किरायेदारों की बेदखली के संबंध में विधिसम्मत कार्यवाहियां करने के लिए प्रदत्त सामान्य शक्तियों पर प्रतिकूल प्रभाव डाले बिना और उन शक्तियों को अग्रसर करते हुए, परिसीमित करते हुए नहीं, उक्त अटर्नी को उक्त बैंक की ओर से विशेष रूप से, निम्नलिखित शक्तियों और अधिकारों का उपयोग करने की भी शक्तियां प्राप्त होगी ।

(d) Without prejudice to the general powers granted to the said attorney by the proceeding sub-clause(c) regarding taking lawful proceedings for recovering debts and advances and claims due to the said Bank,fdor the purpose of realisation of rents of property and for ejectment of tenants of the said Bank ,and in furtherance but not in limitation thereof, the said attorney shall have, in particular,the following powers and authorities to be exercised by him on behalf of the said Bank.

(i) मुकदमे चलाने, अपील, पुनरीक्षण, याचिकाएं, कानूनी कार्यवाहियां तथा आवेदन - पत्र दायर करने तथा उनका प्रतिवाद करने की शक्ति ।

To institute suits, to file appeals, revisions, writs, legal proceedings and applications and defends the same.

(ii) उक्त बैंक की ओर से किसी भी आरम्भिक अधिकारिता वाले न्यायालय, अपील पुनरीक्षण न्यायालय, सिविल, फौजदारी तथा राजस्व न्यायालयों, अधिकरणों तथा कार्यालयों / अधिकारियों के समक्ष उपस्थित होने तथा कार्रवाई करने और ऐसे न्यायालयों, अधिकरणों तथा कार्यालयों के समक्ष उपस्थित होने के लिए उक्त बैंक की ओर से वकील करने की शक्ति ।

To appear and action behalf of the said Bank in any court of original jurisdiction, court of appeal, revision, in civil, criminal, revenue courts, tribunals and office/offices and to engage counsel on behalf of the Bank for such courts, tribunals and offices.

(iii) उक्त बैंक की ओर से नीलामी - बिक्रियों में बोली लगाने की शक्ति ।

To bid at auction sales on behalf of the said Bank.

(iv) उक्त बैंक के ऋणकर्ताओं के विरूद्ध फौजदारी कार्यवाही / कार्रवाई तथा दिवाले और समापन की कार्यवाही करने, दिवाला और समापन न्यायाधीश के न्यायालय में और शासकीय रिसीवर तथा समापक के समक्ष उपस्थित होने और कार्रवाई करने, दावे दायर करने, दिवाला तथा समापन न्यायालय में और शासकीय रिसीवर तथा समापक के समक्ष उक्त बैंक के ऋणों को सिद्ध करने, दिवालिये की दायित्व मुक्ति का विरोध करने और किसी भी दिवाले अथवा समापन मामले के संबंध में दिवाला अथवा समापन न्यायालय द्वारा घोषित लाभांश को वसूल / प्राप्त करने की शक्ति ।

To take criminal proceedings/action and take insolvency and liquidation proceedings against the debtors of the Bank, to appear and act in a court of insolvency and Liquidation judge and before the Official Receiver and Liquidator, to file claims prove debts of the said Bank in the insolvency and liquidation Court and before the Official Receiver or Liquidator, to oppose discharge of the insolvent and to collect/receive dividend declared by the insolvency or liquidator court in respect of any insolvency or liquidation case.

Scanned with CamScanner

(v) ...रा खरीदे गये स्टाम्पों को राशि की वापसी के लिए आवेदन करने तथा धन - वापसी - वाउचर प्राप्त करने की शक्ति ।

To ap...y for refund of stamps purchased by the said Bank, and to obtain refund vouchers.

(vi) उक्त बैंक के देनदारों के लेनदारों की किसी भी बैठक अथवा ऐसे देनदारों के दिवाले या समापन के संबंध में उनके लेनदारों को किसी भी बैठक में उपस्थित होने, भाग लेने और किसी भी ऐसी कम्पनी के शेयरधारियों को बैठक में भाग लेने की शक्ति जिसका उक्त बैंक भी शेयरधारी अथवा डिबेन्चरधारी हो ।

To appear in and attend any meeting of the creditors of the debtors of the said Bank, or any meeting of creditors of such debtors in connection with their insolvency or liquidation and also to attend meetings of the share-holders of any company in which the said Bank is a share-holder or debenture holder.

(ड) सम्पत्ति हस्तांतरण रजिस्ट्रार अथवा उप-रजिस्ट्रार के कार्यालय से उक्त बैंक के नाम तथा पक्ष में रजिस्टर्ड दस्तावेजों को प्राप्त करने की शक्ति ।

(e) To receive back from the Office of the Registrar or sub-Registrar of Assurances, documents registered in favour of and in the said Bank.

(च) उक्त बैंक के खजाने, सुरक्षित जमा कक्ष, कार्यालय बहियों, लैजरों, स्टाम्पों, पत्रों, कार्यालय / विभागों की चाबियों तथा कर्मचारियों और सेवारत अन्य व्यक्तियों पर नियन्त्रण रखने तथा पर्यवेक्षण की शक्ति ।

(f) To keep control and supervision over treasury, sale deposit vault, office books, ledgers, registers, stamps, correspondence, keys of the office/departments and employees and other servants of the said Bank.

(छ) भारत अथवा भारत से बाहर किसी भी देश में किसी भी बैंक तथा वित्तीय संस्थओं / प्राधिकरणों में उक्त बैंक की ओर से तथा उसके नाम से खाते खोलने, चलाने तथा बन्द करने और समय - समय पर किन्हीं भी बैंकों तथा वित्तीय संस्थाओं, प्राधिकरणों में उक्त बैंक के खातों की जांच करने, उन्हें निपटाने, समायोजित करने की शक्ति ।

(g) To open operate and close accounts on behalf of and in the name of the said Bank with any Banks and financial institutions/authorities in India or in any foreign country and periodically to examine, settle and adjust accounts of the said Bank with any other Banks, and financial institutions/authorities whatsoever.

(ज) सामान्य कारोबार के दौरान भारतीय रिज़र्व बैंक, भारतीय स्टेट बैंक अथवा अन्य बैंकों से ओवरड्राफ्ट, नकद उधार, मांग ऋणों के रूप में अथवा अन्यथा धन उधार लेने तथा इन ऋणों के पुनर्भुगतान की प्रतिभूति के रूप में उक्त बैंक के सरकारी बचन - पत्रों, शेयरों अथवा प्रतिभूतियों या परिसम्पत्तियों को गिरवी, बंधक अथवा दृष्टिबंधक रखने तथा इस प्रयोजन के लिए अथवा इस संबंध में सभी बीमों, विलेखों, वचन - पत्रों, प्रतिभूतियों, बंधकों तथा रसीदों पर हस्ताक्षर करने, उन्हें निष्पादित करने तथा रजिस्टर करने, उनकी सुपुर्दगी देने तथा उनका नवीकरण करने और ऐसी प्रतिभूतियों या परिसम्पत्तियों का परक्रामण, पृष्ठांकन समनुदेशन, हस्तांतरण करने की शक्ति ।

(h) To borrow money, in due course of business from the Reserve Bank of India, State Bank of India or other Banks by way ;of overdraft, cash credit, demand loans or otherwise and to secure or repayment thereof by pledge, mortgage or hypothecation of Government promissory notes, stock, shares or other securities or assets of the said bank land for that purpose or in connection therewith to sign, execute, register, deliver and renew all assurances, deeds, promissory notes, securities, mortgage and receipts and to negotiate, endorse, assign, transfer any such securities of assets.

(झ) उक्त बैंक और / अथवा उसके कर्मचारियों के लिए कार्यालय - परिसर या अन्य प्रकार की अचल सम्पति पट्टे पर लेने तथा इस संबंध में आवश्यक पट्टा - विलेख को निष्पादित करने तथा उसे रजिस्टर करवाने की शक्ति ।

(i) To take office premises or other immovable property on lease for purpose of the said bank and/or its employees and to execute necessary lease deed and to have the same registered.

(ण) चैकों, ड्राफ्टों, हुण्डियों, विनिमय - बिलों, वचन - पत्रों तथा अन्य लिखतों को तैयार करने, काटने, उन पर हस्ताक्षर करने या उन्हें पृष्ठांकित करने, खरीदने, बेचने, भुनाने अथवा स्वीकार, वसूल करने की शक्ति ।

To make, draw, sign or endorse, purchase, sell discount or accept, collect cheques, drafts, hundies, bills of exchange, promissory notes and other instruments.

पंजाब नेशनल बैंक PUNJAB NATIONAL BANK Chawl Lajpat Nagar

मंगल शास्त्र Mangal Sastra D.No. 8249

NOTARY ★ INDIA

Scanned with CamScanner

2. उक्त अटर्नी को उक्त बैंक के किसी अन्य मुख्तारनामा - धारक के साथ जिन्हें कि उनके पक्ष में दिये गये मुख्तारनामें द्वारा प्रदत्त अपेक्षित शक्तियां तथा प्राधिकार प्राप्त हों, संयुक्त रूप से अथवा बैंक द्वारा इस संबंध में विशेष रूप से प्राधिकृत किसी अन्य अधिकारी के साथ संयुक्त रूप से निम्नलिखित कार्यों, मामलों तथा बातों के संबंध में कार्रवाई करने का प्राधिकारी तथा शक्ति प्राप्त होगी ।

The said attorney shall have the authority and power to do and transact any of the acts matters and things mentioned hereunder JOINTLY with any other power of Attorney-holder of the said Bank, having and possessing the requisite power and authority conferred on him by the power of attorneys in his favour or jointly with another officer specially authorised by the Bank in this behalf.

(क) उक्त बैंक द्वारा समय - समय पर निर्धारित शर्तों तथा निबंधनों के अनुसार उक्त बैंक के नाम से तथा उनकी ओर से चांदी तथा सोने के सिक्कों और बुलियन तथा अन्य देशों के करेंसी नोटों को खरीदना तथा बेचना ।

(a) To buy and sell silver and gold coins and bullion and currency notes of other countries in the name and on behalf of the said bank on terms and conditions as determined from time to time by the said Bank.

(ख) उक्त बैंक की राशि का सरकारी प्रतिभूतियों, यूनिटों, कम्पनियों के शेयरों तथा अन्य प्रतिभूतियों में निवेश करना । वह उक्त बैंक द्वारा निर्धारित रूप से उक्त प्रतिभूतियों की आगे की बिक्री, समनुदेशन, हस्तांतरण कर सकते हैं अथवा अन्यथा उनका निपटारा कर सकते हैं । उन्हें उक्त बैंक के ग्राहकों के लिए सरकारी प्रतिभूतियों, शेयरों तथा अन्य प्रतिभूतियों को बेचने और खरीदने तथा ऐसी प्रतिभूतियों के लाभांश / ब्याज की राशि तथा मूलधन की राशि प्राप्त करने की भी शक्ति प्राप्त होगी ।

(b) To invest money belonging to the said Bank in Government securities, units shares of companies and other securities. He may further sell, assign transfer or otherwise dispose of the said securities as determined by the Bank. He shall also have the power to sell and buy Government Securities, shares and other securities for customers of the said bank and to collect the amount of dividend/interest and principle of such securities.

(ग) उक्त बैंक द्वारा समय - समय पर निर्धारित शर्तों तथा निबंधनों पर सुरक्षित अभिरक्षा में रखने के लिए सामान / वस्तुएं प्राप्त करने की शक्ति ।

(c) To receive articles/things for safe custody on terms and conditions as determine from time to time by the said Bank.

(घ) बैंक के कारोबार के प्रयोजन के लिए उक्त बैंक की ओर से तथा उसके नाम से सभी संविदाओं,करारों, विलेखों, अंतरणों, समनुदेशनों, लिखतों पर हस्ताक्षर करना, उन्हें तैयार करना तथा कोई भी अन्य कार्य करना । उन्हें ऐसी सभी संविदाओं तथा करारों का नवीकरण करने, उनमें परिवर्तन करने तथा उन्हें दायित्वमुक्त करने और उनके नवीकरण, उनमें परिवर्तन तथा दायित्वमुक्त के लिए अपेक्षित सभी कार्य करने की शक्ति प्राप्त होगी ।

(d) To sign, make execute and do on behalf and in the name of the said bank all contracts, agreements, deeds, transfers, assignments, instruments and other things whatsoever for the purposes of the business of the bank. He shall also have the power to renew, vary and discharge all such contracts and agreements and do all things requisite for obtaining a renewal, variation and discharge thereof.

(ङ.) गारंटियां तथा क्षतिपूर्तियां देना तथा उनका निष्पादन करना ।

(e) To give and execute guarantees and indemnities.

3. सामान्य : उक्त अटर्नी को इन विलेखों के आधार पर उपर्युक्त सभी प्रयोजनों अथवा उनमें से किसी भी प्रयोजन के लिए अपेक्षित तथा बैंकों द्वारा आमतौर पर किये जाने वाले तथा संचालित अन्य सामान्य बैंकिंग कारोबार से संबंधित प्राय: सभी कार्य करने की और कारोबार को सामान्य तथा साधारण प्रक्रिया में उक्त बैंक की ओर से तथा उसके नाम से हस्ताक्षर करने की शक्ति होगी ।

GENERAL: - The said attorney, by virtue of these presents shall have the power to do generally everything requisite for all or any of the aforesaid purposes and also for other general banking business, usually done and transacted by Banks and sign on behalf and in the name of the said Bank in the usual and ordinary course of business.

Scanned with CamScanner

बोर्ड के ---------- के संकल्प संख्या---------- के
अन गयी निदेशक-मण्डल की विशेष समिति जिसमें श्री----------
---------- शामिल है , ने अपने दिनांक ---------- संकल्प सं.----------
---------- के द्वारा श्री---------- को बैंक
बैंक की ओर से अटर्नी के रूप में नियुक्त किया है तथा उन्हें अनुमोदित ड्राफ्ट के अनुसार इस मुख्तारनामें
वत शक्तियां प्रत्यायोजित की हैं ।

the special Committee of the Board of Directors consisting of Shri K. Raghuraman (Executive Director), Shri P.K. Nayar (Non-Workman Director) and Shri M.L. Bagga (Workman Director) constituted under Board Resolution No. 70 Dated 21.08.2004 has by its Resolution No. 1 dated **08.12.2006** appointed **Sh. Surender Kumar** as an attorney for and on behalf of the Bank and delegated to him the powers hereinbefore mentioned, as per draft approved by the Board.

इसके साक्ष्य स्वरूप बैंक के निदेशक श्री ---------- ने यह
विलेख निष्पादित किया है और इस पर बोर्ड के दिनांक ---------- के संकल्प सं.----------
---------- के अनुसार अपनी उपस्थिति में बैंक की सामान्य मुद्रा लगवायी है तथा बैंक के श्री----------
---------- ने उक्त संकल्प के अनुसार इस विलेख पर 20 --------
---------- के मास ---------- की तारीख ---------- को
हस्ताक्षर किये हैं ।

In witness whereof **Shri P.K. Nayar** a Director of the Bank has executed these presents and has caused the common seal of the Bank to be affixed hereunto in his presence in terms of the resolution No. 70 dated 21.08.2004 of the Board and Shri O.P. Arora, Asstt. General Manager (HRD Division) of the Bank has signed this deed pursuant to the said resolution this **08th** day of **December 2006**.

उक्त बैंक की सामान्य मुद्रा
Common Seal of Bank

निदेशक
Director

सहायक महा-प्रबन्धक
Asstt. General Manager
पंजाब नैशनल बैंक, प्रधान कार्यालय, नई दिल्ली
Punjab National Bank, Head Office, New Delhi

1. साक्षी----------
Witness – Shri S.S. Bhatia, Manager
HRD Division, HO, New Delhi

2. साक्षी ----------
Witness – Shri Vineet Bahri, Manager
HRD Division, HO, New Delhi

(विवाद की स्थिति में इस फार्म का अंग्रेजी रूप मान्य होगा ।)
(In case of dispute the English version of the form shall prevail)

पंनेबैं /PNB/ 35 - (25) - \ 532

I certify that pursuant to resolution as mentioned herein the common seal of the bank has been affixed and P A executed by Sh. O. P. Arora & Sh. P. K. Nayar in my presence and they are personally known to me

NOTARY

- 8 DEC 2006

Scanned with CamScanner